

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 04/05/2017

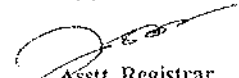
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70443/2017-SM[BR] dated 28/04/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/2868/2009	C.C.E, MEERUT-II Opp. Saheed Park (Near Ashok ki Lat) Delhi Road, Meerut (UP)

	Name and Address of Respondent
2	VRINDAVAN TUBES LTD. JINDAL NAGAR, GHAZIABAD. ,,

Copy To

3 Bar Association, CESTAI, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 LAWCRUX Advisors Pvt. Ltd., LAW House, I-8, Sector 10, Faridabad 121003 (Haryana)

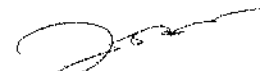
9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

13 C.D.R. 14 Office Copy 15 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD

COURT No. I

APPEAL No. E/2868/2009-EX[SM]

(Arising out of Order-in-Appeal No. 195-CE/MRT-II/2009 dated 29/06/2009 passed by Commissioner of Central Excise & Customs (Appeals), Meerut-II)

C.C.E. Meerut-II

Appellant

Vs.

Vrindavan Tubes Limited

Respondent

Appearance:

Shri Rajeev Ranjan (AR)JC
None

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Date of Hearing : 28/04/2017
Date of Decision : 28/04/2017

FINAL ORDER NO.: 70443/2017.....



Per: Anil Choudhary

The present appeal is filed by the Revenue against Order-in-Appeal No. 195-CE/MRT-II/2009 dated 29/06/2009 passed by Commissioner of Central Excise & Customs (Appeals), Meerut-II.

2. Heard learned AR for Revenue, respondent is absent on call.

3. The issue in this appeal-excise duty on dross & skimmings (waste), not chargeable, have been concluded in favour of respondent-assessee in 2015(315) ELT 10(Bom)

following Grasim India v/s Union of India 2011(273) ELT
10(SC).

4. Hence, appeal is dismissed.

(Dictated and pronounced in Court)



(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ankit

प्रमाणित प्रतिलिपि/Certified True Copy

28/05/2017
सहायक पंजीकार/Asstt. Registrar
संग्रहालय, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण(C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

